

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3793
ANSWERED ON:20.03.2013
OBSTACLES IN DEVELOPMENT OF ATOMIC ENERGY INDUSTRY
Roy Shri Arjun

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Civil Liability for Nuclear Damage Act has been causing obstacles in the development of atomic energy industry in the country;
- (b) if so, the names of the countries which have refused to take up joint ventures with India in the atomic energy sector due to the said obstacles;
- (c) whether atomic energy industry is a sector having the possibilities of grave danger;
- (d) if so, the reaction of the Government thereto; and
- (e) whether the above Act is not adequate to take protective measures against the said dangers and if so, the details thereof?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) The Civil Liability for Nuclear Damage Act, 2010 has not been causing obstacles in the development of atomic energy industry in the country;
- (b) The said Act does not pose a hurdle to civil nuclear cooperation with other countries.
- (c)&(d) No Sir. Stringent regulatory mechanisms and oversight procedures are in place to ensure safety of the nuclear power plants and other allied facilities and processes in the nuclear industry.
- (e) The objective of the Civil Liability for Nuclear Damage Act, 2010 is to ensure availability of prompt compensation for the victims in the unlikely event of a nuclear incident.